

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.421
IA/1619/ND/2020 IA/2341/ND/2024 in
IB/1581/ND/2019

IN THE MATTER OF:

Roofs and Ceillings (I) Pvt Ltd	...	Applicant
Versus		
Dugal Associates Pvt Ltd	...	Respondent

Under Section 9 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **26.07.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**